

**NOMINATION OF MEMBERS TO
JOINT COMMITTEE**

**JOINT COMMITTEE FOR MAKING RULES
UNDER SALARIES AND ALLOWANCES OF
MEMBERS OF PARLIAMENT ACT, 1954.**

Mr. Speaker: In pursuance of the provision in sub-section (1) of section 9 of the Salaries and Allowances of Members of Parliament Act, 1954, I nominate the following ten Members from the Lok Sabha to serve on the Joint Committee of both Houses of Parliament for the purpose of making rules under section 9 of the said Act:

Shri Satya Narayan Sinha, Shri Bhagwat Jha Azad, Shri U. Srinivasa Malliah, Shri Diwan Chand Sharma, Shri Jagannath Kolay, Shri Govind Hari Deshpande, Shri Nemi Chandra Kasliwal, Shri N. C. Chatterjee, Shri Kamal Kumar Basu and Shri Asoka Mehta.

CONVICTION OF MEMBER

Mr. Speaker: I have to inform the House that I received the following telegram yesterday:—

"On 15th September at 12-15 hours Shri Nalla Reddi Naidu, Member Lok Sabha, was arrested under Sections 143 and 447 I.P.C. at Karivena Village Andhra State in connection with an agrarian satyagraha and taken to Stationary Sub-Magistrate, Nandikotkur, for trial—DISPOL KURNOOL RURAL".

I have received the following further telegram today:—

"Reference arrest of Shri Nalla Reddi Naidu, Member, Lok Sabha. He is convicted and sentenced to 6 months R.I. under Section 143 I.P.C. and 3 months R.I. under Section 447 I.P.C., both sentences to run concurrently, by Stationary Sub-Magistrate, Nandikotkur, and sent to Allipuram Jail, Bellary.—DISPOL KURNOOL RURAL ANDHRA STATE."

**MEDICINAL AND TOILET PRE-
PARATIONS (EXCISE DUTIES)
BILL.**

The Deputy Minister of Finance (Shri A. C. Guha): I beg to move for leave to introduce a Bill to provide for the levy and collection of duties of excise on medicinal and toilet preparations containing alcohol, opium, Indian hemp or other narcotic drug or narcotic.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the levy and collection of duties of excise on medicinal and toilet preparations containing alcohol, opium, Indian hemp or other narcotic drug or narcotic."

The motion was adopted.

Shri A. C. Guha: I introduce* the Bill.

SPECIAL MARRIAGE BILL—contd.

Clause 27 — (Divorce)—contd.

Clause 27-A—contd.

Clause 33.— (Duty of court in passing decrees.)—contd.

Mr. Speaker: The House will now proceed with the further consideration of the Bill to provide a special form of marriage in certain cases, for the registration of such and certain other marriages and for divorce, as passed by the Rajya Sabha. The amendments also will be taken into consideration.

The House will now resume discussion of clause 27, new clause 27-A and clause 33 of the Special Marriage Bill. As already intimated by Members, the following amendments to clauses 27, 27A and 33 will be moved subject to their being otherwise admissible:

Nos. 510, 142, 386, 387, 201, 88, 436, 50, 408, 437, 409, 51, 144, 278, 463, 145, then 89, 146 and 412 which are identical, 438, 147, 202,

*Introduced with the recommendation of the President.